

12.30 hours.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR): With
your permission, Sir, I rise to announce that
Government Business in this House during the
week commencing from 7th June, 1971, will
consist of:—

- (1) Further discussion on the General Bud-
get for 1971-72.
- (2) Discussion and Voting on the Demands
for Grants (Manipur) for 1971-72.
- (3) Consideration and passing of:—
The Bengal Finance (Sales Tax) (Delhi
Validation of Appointments and Proceed-
ings) Bill, 1971.
The Gold (Control) Amendment Bill,
1971.
- (4) Discussion and voting on the Demands
for Grants (Railways) for 1971-72.

12.30½ hours

ELECTION TO COMMITTEES

(i) CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE (SHRI
A. C. GEORGE): I beg to move:

“That in pursuance of sub-section (3)
(c) of Section 4 of the Central Silk Board
Act, 1948, the members of this House do
proceed to elect, in such manner as the
Speaker may direct; four members from
among themselves to serve as members of
the Central Silk Board, subject to the other
provisions of the said Act.”

MR. SPEAKER: The question is:

“That in pursuance of sub-section (3)
(c) of Section 4 of the Central Silk Board
Act, 1948, the members of this House do
proceed to elect, in such manner as the
Speaker may direct, four members from
among themselves to serve as members of
the Central Silk Board, subject to the other
provisions of the said Act.”

The motion was adopted

(ii) COIR BOARD

SHRI A. C. GEORGE: I beg to move:

“That in pursuance of sub-rule (1) (e)
of rule 4 of the Coir Industry Rules, 1954,
the members of this House do proceed to
elect in such manner as the Speaker may
direct, two members from among them-
selves to serve as members of the Coir Board
for a term to be specified by the Central
Government.

MR. SPEAKER: The question is:

“That in pursuance of sub-rule (1) (e)
of rule 4 of the Coir Industry Rules, 1954,
the members of this House do proceed to
elect, in such manner as the Speaker may
direct, two members from among them-
selves to serve as members of the Coir Board
for a term to be specified by the Central
Government.”

The motion was adopted

(iii) COURT OF THE UNIVERSITY OF DELHI

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND SOCIAL
WELFARE (SHRI D. P. YADAVA): I beg
to move:

“That in pursuance of clause (1) (xvi)
of Statute 2 of the Statutes of the University
of Delhi, the members of this House do
proceed to elect, in such manner as the
Speaker may direct, two members from among
themselves to serve as members of the Court
of the University of Delhi.”

MR. SPEAKER: The question is:

“That in pursuance of clause (1) (xvi)
of Statute 2 of the Statutes of the Univer-
sity of Delhi, the members of this House
do proceed to elect, in such manner as the
Speaker may direct, two members from
among themselves to serve as members of
the Court of the University of Delhi.”

The motion was adopted

SALARIES AND ALLOWANCES OF OFFI- CERS OF PARLIAMENT (AMENDMENT) BILL*

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND TRANS-
PORT (SHRI RAJ BAHADUR): I beg to

*Published in Gazette of India Extraordinary, Part II, section 2, dated 4.6.71.